

GOVERNMENT OF JAMMU AND KASHMIR
Department Of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Notification

Srinagar, the 27th of December, 2022

S.O 724 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr Rizwan Asgar, JKAS, Sub Divisional Magistrate, Surankote to be the Executive Magistrate who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

By Order of the Government of the Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,

No.Law/Powr/28/2022-10

Dated: - 27 - 12- 2022

Copy to the:-

1. Commissioner Secretary to Government, Revenue Department.
2. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
3. Divisional Commissioner, Jammu.
4. Deputy Commissioner, Poonch. This is with reference to his letter No. DMP/PA/5227-29 dated 20-12-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SO section, Department of Law, Justice and Parliamentary Affairs.
(W.7.S.C)
7. Incharge Website


27/12
(Khursheed Ahmad Bhat)
Additional Secretary to Government